

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-129 (PB)/2019

IN THE MATTER OF:

Gurpreet Singh

.... Applicant/petitioner

v.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 18.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant/petitioner: Mr. Vinod Chaurasia, CA

For the respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 24.01.2019.

Process dasti only.

List the matter on 24.01.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)